NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 1

IA 3158/2024
In
C.P. (IB)/1095(MB)2017

CORAM:
SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**
ORDER SHEET OF THE HEARING ON **19.06.2024**

NAME OF THE PARTIES: PUNJAB NATIONAL BANK VS ANAND DISTILLERIES PVT.LTD

Section 60 (5) OF THE INSOLVENCY AND BANKRUPTCY CODE 2016

ORDER

1. Ms. Gunjan Nayar, Ld. Counsel for the Applicant present.
2. This Applicant has been filed by the Resolution Professional under Section 60 (5) of the Code r/w Regulation 15 (1)(b) of Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 seeking condonation of delay in filing the progress report and also to take progress report on record.
3. This Bench considered the submissions made by the learned counsel for the Applicant. Accordingly, delay is condoned and progress report is taken on record. However, Ld. Counsel for the Applicant/RP is directed to adhere the timelines prescribed in the regulations in filing the progress report in the future.
4. In view of above, the I.A. 3158/2024 is allowed and disposed of.

Sd/- **Sd/-**
PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**
/NP/